

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3217
ANSWERED ON:11.02.2014
BRAIN MAPPING OF CRIMINALS
Aaron Rashid Shri J.M.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of criminal cases which have been solved on the basis of narco-analysis, brain mapping and polygraph tests in the country during each of the last three years and the current year, State-wise;
- (b) the number of accused convicted by the various courts on the basis of narco-analysis, brain mapping and polygraph tests during the said period, State-wise;
- (c) whether the Government considers that the recent Supreme Court's judgement/rulings on narco-analysis, brain mapping and polygraph tests is a set back to scientific investigation in complicated cases; and
- (d) if so, the measures proposed to be taken by the Government to avoid the repercussion of the above judgement/rulings of the court in investigating complicated cases in the country?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a)&(b) Police and Public Order are subjects listed in list II of 7th Schedule of the Constitution and are State subject. Ministry of Home Affairs does not maintaining data in respect of such tests conducted by the State laboratories.
- (c)to(d) The judgement of Hon'ble Supreme Court will help promote more research and advancement into the scientific tests before these can be fully relied upon by the Investigating Authorities & Judiciary. As such the judgement is admirable from the legal, human rights, scientific, social and moral perspectives. The scientific community is engaged in continuous research for development and improvement of the Forensic Psychology Testing Techniques to make them more reliable and acceptable.